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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00399 OF 2014
Cuttack the 22nd day of May, 2014

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

Arabinda Jena,
aged about 52 years,
Son of Late Judhistir Jena,
At present working as Manager-Gr.II (Canteen)
at Central Rice Research Institute,
Cuttack-753006 (Odisha)

...Applicant
(Advocates: M/s- A. Mishra, S. Soren, J. Sengupta)

VERSUS

Union of India Represented through

1. Secretary,
Ministry of Agriculture,
Krishi Bhawan, Dr. R.P. Marg,
New Delhi-110001.
2. Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, Dr. R.P. Marg,
New Delhi-110001.
3. Director,
Central Rice Research Institute,
Bidyadharpur, Cuttack-6.

... Respondents
(Advocate: M/s. S.B. Jena)

ORDER (Oral)

MR. R.C. MISRA, MEMBER (ADMN.)

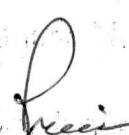
Heard Mr. J. Sengupta, Ld. Counsel appearing for the applicant and
Mr. S. B. Jena, Ld. Addl. CGSC, appearing for the Respondents and perused the
materials placed on record.



2. Applicant in the present Original Application has made a prayer for granting of MACP as admissible to him w.e.f. 01.09.2008 and further w.e.f. 26.09.2013. He has mentioned that inspite of several representations being made to the Respondents his case is not being considered. It has been brought to my notice ^{that} ~~representations~~ ^{were} made by the applicant on 29.04.2011, 25.05.11, 05.08.11, 08.12.11, 23.11.12, 31.01.13, 27.05.13, 29.07.13, 10.10.13 and the last one on 31.12.2013 to the Director, Central Rice Research Institute, Bidyadharpur, Cuttack-6, who is Respondent No.3 in this case, which are still pending. In the above background, Ld. Counsel for the applicant submitted that, a direction may be issued to Respondent No.3 to consider and dispose of the pending representations through a speaking order within a stipulated period with intimation to the applicant.

3. On the other hand, Mr. S. B. Jena, Ld. Addl. CGSC appearing for Respondents has no immediate instruction if any such representations have been preferred by the applicant addressed to Respondent No.3 and if so, the status thereof.

4. Considering the fact that the applicant has made repeated representations for grant of MACP, it will be appropriate to dispose of this O.A. at the stage of admission itself with direction to Respondent No.3 to consider the representations of the applicant as forwarded to him vide letter dated 29.04.2011, 25.05.11, 05.08.11, 08.12.11, 23.11.12, 31.01.13, 27.05.13, 29.07.13, 10.10.13 and the last one on 31.12.2013 as per the extant Rules after examining the service records of the applicant, if the same are still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the applicant.


P. J. Jena
District Judge, Cuttack

within a period of 60 days from the date of receipt of copy of this order. Ordered accordingly.

5. If after such consideration the applicant is found to be eligible/ entitled to the benefits as claimed by him, then expeditious steps be taken within a further period of two months thereafter to disburse the same to the applicant. However, it is made clear that if in the meantime said representations have already been disposed of then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order. No costs.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself.

7. As agreed to by the Ld. Counsel for both the sides, send copy of this order along with paper book by speed post to Respondent No.3 at the cost of the applicant for compliance for which Mr. J. Sengupta, Ld. Counsel undertakes to deposit the postal requisites by 24.05.2014 and free copies of this order be made over to the Ld. Counsel for the parties.


R.C. MISRA
ADMN. MEMBER